## Ban on Khoya and its allied products

1847. SHRI SYED SIBTEY RAZI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that ban on sale of 'Khoya' and its allied products is imposed every year for some specific period;

(b) if so, the details thereof indicating the period of ban imposed during the current year;

(c) whether such a ban is lifted every year after expiry of specific period;

(d) if so, the details thereof;

(e) whether such a ban has since been lifted during the current year after expiry of specific period of ban; and

(f) if so, the details thereof; and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) to (f) Depending on the availability of fresh milk necessary Control Order under the Essential Commodities Act, 1955 is issued by the Delhi Administration for a limited period during the lean summer months, prohibiting manufacture of 'Khoya' and its allied products. This Order is issued to ensure availability of fresh milk to the consumers of Delhi. The Delhi Administration has promulgated Delhi (Milk and Milk Food) Control Order, 1991 from 1.5.1991 and will be inforce till 31.8.1991. -12 -ca -

## Reservation quota for railways

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1848. SHRI SYED SIBTEY RAZI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Ministry exclusively controls some reservation quota:

(b) if so, the details thereof trainwise and category-wise;

(c) whether members of Railway Board have some control over this quota; (d) if so, the details thereof and if not, the reasons therefor;

(e) whether a large number of staff in Railway Board are dealing with reservation quota; and

(f) if so, the details thereof cadrewise and reasons for such large strength?

THE MINISTER OF STATE IN THE RAILWAYS (SHRI MINISTRY OF MALLIKARJUN): (a) and (b) A limited number of berths on trains orginating from or passing through stations in Delhi area has been earmarked 88 emergency quota for complying with High Official Requisitions and other emergent requests. This quota is jointly controlled by Ministry of Railways and Northern Railway. The number of berths earmarked against this quota in different categories varies from train to train depending upon the reserved accommodation available, the number of trains run for the same destination/direction, the demand from other sectors viz. Defence, Foreign Tourist, Parliament, etc.

(c) and (d) Since, the emergency quota is normally released taking into account factors like status of the passenger travelling, nature of urgency for travel like Government duty, bereavment sickness etc., the requisitions received from Members of Railway Board are given due preference while considering allotment of accommodation out of emergency quota.

(e) No, Sir.

(f) Does not arise.

-Eviction notices to retired Govt. servants

1849. SHRI SARADA MOHANTY: Will the Minister of URBAN DEVE-LOPMENT be pleased to refer to the answer to Unstarred Question 3247 given in the Rajya Sabha on 21st August, 1987 and state;

(a) how much market rent/damage charge were recovered from the 15

and in